

NOTICE

In order to reduce the physical presence of lawyers, litigants and Court staff due to outbreak of COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear i) **urgent judicial matters** ii) **admission matters mentioned in separately published list at High Court of Bombay at Goa through Video Conferencing :-**

HIGH COURT OF BOMBAY AT GOA

On 5th June 2020, 9th June 2020, 12th June 2020 and 16th June 2020

11.00 a.m. onwards.

| Sitting | Matters | Email id to forward praecipe |
|---|--|------------------------------|
| Hon'ble Shri. Justice M. S. SONAK AND Hon'ble Smt. Justice M. S. JAWALKAR | Urgent Civil and Criminal matters pertaining to Division Bench and pending admission matters as per list published separately. | reghighgoa@gmail.com |
| Hon'ble Kum. Justice NUTAN D. SARDESSAI | Urgent Civil and Criminal matters pertaining to single bench and pending admission matters as per list published separately. | reghighgoa@gmail.com |

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 3rd June 2020 and 16th June 2020.

NOTE-I

- i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.
- ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over

the Single Bench.

iii) In the event of the Judge presiding over the Single Bench recusing from a matter, then such matter be placed before the companion Judge of the Division Bench, who shall preside over the Single Bench.

NOTE-II

- i) The matters mentioned in separately published list of admission matters will be listed before the Hon'ble Court only after receipt of the Praecipis.
- ii) The matters mentioned in separately published list of admission matters in which Praecipis are not received, will not be listed before the Hon'ble Court.
- iii) The Court taking up admission matters will take only 15 matters on Court working day. If, more than 15 Praecipis are received, then the matters of remaining Praecipis will be listed on next Court working day.
- iv) A separate special procedure for hearing of admission matters is published separately on The Bombay High Court website.

Dated this 2nd day of June 2020.

By Order,

Sd/-

(V. R. Kachare)
I/c Registrar (Judl-I)

High Court, Appellate Side,]
Bombay.]